

Annexure-3

Name of the corporate debtor: Mohan Rail Components Private Limited; Date of commencement of CIRP: 20.02.2026 ; List of creditors as on: 21.05.2026

List of Secured financial creditors (other than financial creditors belonging to any class of creditors)

Sl. No.	Name of creditor	Details of claim received			Details of claim admitted								Amount of contingent claim	Amount of any mutual dues, that may be set-off		Amount of claim not admitted		Amount of claim under verification		Remarks, if any
		Date of receipt	Principal Amount claimed	Interests Amount Claimed	Total Amount of claimed	Principal Amount Verified	Interests Amount Verified	Total Amount admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party?		% of voting share in CoC						
1	Canara Bank	05.03.2026	230,455,110.65	839,852,180.69	1,070,307,291.34	230,455,110.65	839,852,180.69	1,070,307,291.34	Secured	Note-1	Note-1	NA	100%	NA	NA	NA	NA	NA	NA	NA
	Total		230,455,110.65	839,852,180.69	1,070,307,291.34	230,455,110.65	839,852,180.69	1,070,307,291.34					100%							

Note-1 The credit facilities are secured by a first charge by way of hypothecation of stocks and book debts of the Corporate Debtor. Further, the loan is also secured by collateral security in the form of factory land and building jointly owned by M/s Mohan Rail Components and its promoters, along with plant and machinery of the Corporate Debtor.

It is submitted that the secured creditor has already sold the Land & Building and Plant & Machinery under the provisions of the SARFAESI Act on 19.12.2025 for a total consideration of ₹88.00 Lakhs, and the sale certificate has been issued.

Further, an application has been filed by the guarantor, namely Ms. Narinder Kaur, wherein the Hon'ble Bench has directed status quo on the assets of the Corporate Debtor till the final order in the matter. In this regard, the Bank has also filed an application before the NCLAT concerning the sale of the assets of the Corporate Debtor.

The Bank has further submitted that it reserves the right to amend the claim amount in accordance with the final order passed in the said matter.